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amalgamation of the Rayala-seema Bank Limited, Ananta-pur, with the Indian Bank Limited. [Placed in Library. See No. LT-3230/61.]

- (ii) Notification S.O. No. 2037, dated the 26th August, 1961, publishing the scheme for the amalgamation of the Pie-Money Bank Private Limited, Mangalore, with the Canara Indusrfial and Banking Syndicate Limited. [Placed hi Library. Se, No. LT-3231/61.J
- Notification S.O. No. 2039, dated the 26th August, 196i, publishing the scheme for the amalgamation of the Moolky Bank Limited, Mulki, with the Canara Industrial and Bank Syndicate Limited. ing [Placed in Library. See No. LT-3232/6L]
- (iv) Notification S.O. No. 2089, dated the 28th August<sup>^</sup> 1961, publishing the scheme for the amalgamation of the Tezpur Industrial Bank Limited, Tezpur, with the United Bank of India Limited, Calcutta. TPlaced in Library. See No. LT-3233/6L]
- (v) Notification S.O. No. 2092, dated the 28th August, 1961, publishing the scheme for the amalgamation of the G. Raghunathmull Bank Limited, Hyderabad, with the Canara Bank Limited. [Placed in Library. See No. LT-3234/61.]
- (vi) Notification SO. No. 2100 dated the 29th August, 1961, publishing the scheme for the amalgamation of the Cuttack Bank Limited, Cuttack, with the United Bank of India Limited. Calcutta rPlaoed in Library. See LT-3236/61J
- (vii) Notification S.O. No. 2098, dated the 29th August, 1961, publishing the scheme for the amalgamation of Merchants' Bank Limited,

Tanjore,, with the Tanjore Permanent Bank Limited. [Placed in Library. See No. LT-3235/61J

(viii) Notification S.O. No. 2108 dated the 1st September, 1961, publishing the scheme for the amalgamation of the Satara Swadeshi Commercial Bank Limited, Satara City, with the United Western Bank Limited. [Placed :n Library. See No. LT-3237/61.1

#### THIRTY-EIGHTH REPORT OF THE PUBLIC ACCOUNTS COMMITTEE (1961-62)

SHRI R. P. N. SINHA (Bihar): Sir, I beg to lay on the Table a copy of the Thirty-eighth Report of the Public Accounts Committee (1961-62) on the Appropriation Accounts (Posts and Telegraphs) 1959-60 and Audit Report, 1961.

#### RESOLUTION RE. LEGISLATION ABOLITION OF CAPITAL PUNISHMENT—continued

SHRI ARJUN ARORA (Uttar Pradesh): Mr. Deputy Chairman, last time when we discussed the Resolution, the only argument advanced against the acceptance of this Resolution was the prevailing law and order situation in the country. That must be given due weight. But I find that wherever this subject has been discussed, the prevailing law and order situation has been the stock argument of all those who do not want capital punishment to be abolished. This is not peculiar to our country. In other countries also the same argument as been repeated ad nauseam. Therefore, Sir, it is only reasonable that we should not discard the idea merely because some people feel, maybe with ample justification, that the law and order situation in the country does not warrant immediate abolition

[Shri Arjun Arora.J of capital punishment. If the idea is good, if human considerations demand that capital punishment should be abolished, the argument—the prevailing law and order situation—should be carefully examined. Therefore, Sir, there is much force in what my hon. friend. Shri Mani, has suggested in his amendment. There should be a Commission which should examine this problem and report. Sir, the problem of capital punishment is a very important one and it is, therefore, only reasonable that we may not take any hasty step this way or that though all possible human considerations demand that we should give up the practice of capital punishment. Even in countries where capital punishment has not been abolished, death has been made humane, less painful. I do not know how death, inflicted by organised society, can be made humane. It is only proper that we should take the necessary steps towards abolition of capital punishment. But the question should be thoroughly gone into. I, therefore, support the amendment of Shri Mani that a Commission should be appointed, and I hope the hon. lady who h\*as brought forward this very useful Resolution will accept this amendment.

Thank you, Sir.

शी नां० न ं राजभोज (महाराष्ट्र ) : उपसभापित महोदय, श्रीमती सावित्री देवी जी ने हमारे सामने कैंपिटल पनिशमेंट खतम करने का जो सुझाव रखा है उसका मैं समर्थन करता हूं और उनको इस बात पर घन्यबाद देता हूं कि जो मुझाव वे लाई हैं वह मानवता की दृष्टि से लाया गया है । हमारे देश की यह एक सांस्कृतिक परम्पण है कि खूनी को भी माफ करना चाहिये । कानून में तो फांसी की सजा निश्चित की गई है कि बह राजा खास खास हैसेज में दी जाय जहां घपराध इतना वारवेरस हो कि सिवाय फांसी के और कोई दूसरा इलाज नहीं है । किन्तु जिसका खुन किया गया है वह भी कभी-कभी

खनी को माफ कर के इस दनिया की यात्रा खत्म करते हैं। गांधी जी का किस्सा तो आपको मालम है। है। दो हफने पहले डा० आ आहे का नागा प्रदेश में खन हुआ था और मरते समय उन्हों। यह इच्छा व्यक्त की थी कि खनी की माफ किया जाय । यह बात आप लोगों ने ग्रववार में भी पढ़ी होगी। इसलिए मेरी ग्राप से यह प्रायंना है कि श्रीमती सावित्री देवी जी का जो प्रस्ताव है वह गानवताबाद फैलान के लिए बहुत ही महत्वपूर्ण है। श्रपने देश में कैपिटल पनिशमेंट की प्रथा खतम कर के भारत इस मामले में दुनियां और विशेषकर एशिया के राष्ट्रों में भ्रादशंभत हो सकता है। अगर हम भ्रवनी सांस्कृतिक परम्परा की देखें भ्रीर इन समय हमारे देश में जो फांगी की सजा दी जा रहें। है उस के साथ महाबला करें तो हम यह पायेंगे कि मानवता की दिष्ट से इस प्रथा को जल्द से जल्द खत्म करना ही उचित है। अगर हमां ऐसा किया तो यह एशिया के राष्टों के लिए एक धादर्शस्वरूप होगा।

पश्चिमी देशों के बारे में यहां पर बहत कछ कहा गया है। श्रीनती सावित्री देवी जी ने रायल कमीशन की रिपोर्ट से बहुत बातें पढ कर सुनाई और डा० बालिंगे जी ने भी पश्चिमी: राष्ट्रों के बहुत से नाम बतलाये जहां पर कैपिटल पनिशमेंट खतम कर दिया गया है। इन सब वातों से यह मालम पडता है कि सजा का जो उद्देश्य है कि एक ख़नी को फांसी देने से उसका असर दूसरे पोटेंशियल खनी पर पडेगा ग्रीर वह फिर गनाह नहीं करेगा, यह वात ग्रभी तक सफल नहीं हुई मालम पहली है। जहां जहां यह सजा खत्म कर दी गई है वहां वहां काइग्स नहीं बढ़े। पुरान जमाने में छोटे छोटे काइम्स के लिये जबरदस्त रूजा होती थी। लेकिन काइन्स की वल्पनाएं ग्रीर उस तरफ समाज का दिष्टकोण बदलने से यह सजा कम हुई। लेकिन उस से यह साबित रही हुआ कि उनकी संस्था वह गई। सजा का जो हेटा रेंट अफ़ेनट है वह भी साबित नहीं हुआ। कोएस्लर ने अपने एक निबन्ध में लिखा है कि इंगलैंड में जब जेब कतरों को एक्सीक्यूट किया जाता था तब उस समय अन्य जेबकतरों की भीड़ इस मजाक को देखने के लिये जमा हो जाती थी। इंगलैंड में इस तरह के आंकड़े मौजूद हैं कि जो २५० आदमी फांसी पर गये उन में से १७० खूनी ऐसे थे जिन्हों कांसी की 'सेरिमनी' देखी थी। हमारा समाज भी पनिवामेंट के एक्जेम्प्लरी अफ़ेक्ट पर विश्वास नहीं करता है क्योंकि आज कल जब जब कोई फांसी की सजा होती है तो उसकी खबर अखबारों के एक कोने में छुपी रहती है और इस बात को ज्यादा प्रामिनेन्स नहीं दिया जाता है। इस बाज को एक मैडिस्टिक प्लैजर कहा जाता है। इस बाज को एक मैडिस्टिक प्लैजर कहा जाता है। इसलिए १६३० की इंगलिश सेलेक्ट कमेटी ने लिखा है:—

"All the statistics we have examined confirm the fact that abolition of the death penalty has *not* caused an increase in the number of crimes."

उपसभापित महोदय, हमारा उद्देश्य सजायाजना गुनाहगारों को सुघारना है और इस ग्रोर उत्तर प्रदेश, महाराष्ट्र श्रीर गुजरात राज्यों में प्रयत्न हो रहा है। ग्राज हमारे नेता श्री जवाहरलाल नेहरू जी दुनिया में यह कह रहे हैं कि ग्राटमिक बेपन्स बंद करो। क्यों? इसलिए कि इस से मानव संहार होगा। लेकिन कैपिटल पनिशमेंट से भी मानव संहार होता है। ग्राटमिक शस्त्रों से मोटे स्केल पर मानव संहार होता है ग्रीर कैपिटल पनिशमेंट से छोटे स्केल पर मानव संहार होता है। इस जीज को बन्द करने के लिए हमें पहला कदम यह उटाना चाहिये कि इस समय हमारे देश में जो फांसी की सजा दी जाती है वह खत्म कर दी जाय।

मेरे पास एक लेख है जिस में "प्रपराध ग्रीर दंड" के बारे में लिखा है। मैं ग्राप के सम्मुख उस में से कुछ विशेष बातें पढ़कर मुना देता हूं : "जिस के कारण अपराध की प्रकृति ग्रीर परिणाम पर अधिक बल दिया जाता है पर अपराध के मूल कारण और उस के प्रेरक पर बहुत कम ध्यान दिया जाता है"। इसमें आगे यह लिखा है: "परन्तु अपराध को वृत्ति प्रतिकृत पारिवारिक परिस्थितियों और जाता- बरण से अबिक प्रेरित होती है। अस्बस्थ और स्वृह रहित गृह जीवन और अबिक्षित मां बाप द्वारा कहिंग्रस्त पालन पोषण बच्चे में कई प्रकार की मानसिक व्याधियों को पैदा कर देता है जो बाद में अपराध के रूप में प्रकट होती है।" इस में आगे यह लिखा है " बकल ने ठोक कहा है कि समाज अपराध तैयार करता है और अपराधी उसे अमल में लाता है। और हम यह कह सकते हैं कि अपराधी को जेन में बन्द कर के आदी मुजरिम बना दिया जाता है।"

मेरी हाउस से यह प्रार्थना है कि जी प्रस्ताव हमारे सामने हैं उस के उत्तर बहुत ग्रन्छी तरह से विचार किया जाय। इस प्रस्ताव में जो बात मांगी गई है व सब ग्रन्छी हैं। पूज्य रवीन्द्र नाथ ठाकुर ने इस बारे में जो कुछ कहा है वह मैं आप के सामने पढ़कर सुनाना चाहता हं। उन्होंने कहा है:

"भारत देश महा मानवता का पारावार है। ग्रो मेरे हृदय ! इस पवित्र तीर्थ में श्रद्ध। से अपनी आंखें खोलो। किसी को भी जात नहीं कि किस के ग्राहवान पर मनष्यता की कितनी धाराएं दुर्वार वेग से बहती हुई कहा से ग्रायीं ग्रीर इस महा समुद्र में मिलकर को गयीं । यहां आर्य हैं, यहां अनार्य हैं, यहां द्रविड और चीनी वंश के भी लोग हैं। शक. हण, पठान ग्रौर मंगोल, न जाने कितनी जातियों के लोग इस देश में आये और सब के सब एक शरीर में समाकर एक हो गये। समय समय पर जो लोग रण का डंका बजाते हुए एवं उन्माद ग्रीर उत्साह में विजय के गीत गाते हुए रेगिस्तान की पार कर एवं पर्वतों को लांध कर इस देश में ग्राये थे, उन में से किसी का भी अब अलग अस्तित्व नहीं है। वे सब के सब मेरे भीतर विराजमान हैं।"

[श्री पां० ना० राजभोज]

पूज्य महात्मा गांधी जी ते, विनोवा जी, बारे रवीन्द्र नाथ ठाकुर जी ते इस संबंध में बहुत भी बातें कहीं हैं, उन के ऊपर हम सब लोगों को ध्यान देना चाहिये। हमारे विनोवा जी मध्य प्रदेश में गये और वहां डाकुओं का हदय परिवर्तन करने में लग गये। उन्हें इस काम में सफलता भी मिली। लेकिन हमें यह सोचना चाहिये कि इस तरह जो लोग कत्न करने हैं वह किस कारण करते हैं?

इस तरह के जो लोग खून खरावा करते हैं उस के पीछे आधिक कारण होते हैं। वैकवर्ड बनास के लोगों की आर्थिक हालत ठीक नहीं होती जिसकी वजह से वे लोग भी इस तरह के जम करते रहते हैं। इसलिए मेरी प्रार्थना है कि इस चीज को दूर करने के लिए हमें उनकी स्राधिक दशा को सुधारने के लिये जल्द से जल्द कदम उठाने चाहियें। हमारे महा-पुरुष अपैर नेता लोग इस बारे में कई तरह की वातें करने के लिये कहते हैं लेकिन वे वातें ग्रन्छी तरह से नहीं की जाती हैं । महात्मा गांधी जी हमारे एक ब्रादर्श नेता रहे हैं। उनकी बातों की योर हवें अवस्य ध्यान देना चाहियें । इस के साथ ही साथ जो बातें पालियामेंट में कही जाती हैं उस के ऊपर भी अमल किया जाना चाहिये । इसलिये मेरी प्रार्थना यह है कि हमें अपना हृदय-परिवर्तन करना चाहिये और जो आदर्श हमारे महान् नेता बतला गये हैं उन्हें ग्रमल में लाना चाहिये।

उपसभापित महोदय, श्रीमती सावित्री देवी जी ने जो प्रस्ताव रखा है उसको में सपोर्ट करता हूं और पुझे श्राशा है कि सरकार इसको मंजूर कर लेगी । मैं यह बात इसलिये कह रहा हूं क्योंकि हमारे पूज्य नेता श्री जवाहरलाल नेहरू जी श्राज दुनिया में शांति का दूत बनकर दुनिया में शांति का संदेश फैला रहे हैं । वे अपने संदेश द्वारा दुनिया में गारपीट, खून-खराबा और लड़ाई हमेशा के लिए खतम कर देना चाहते हैं । वे चाहते हैं कि दुनिया में श्राटमिक शस्त्रों की लड़ाई श्रीर दूसरे तरह के झगड़े बिल्कुल समाप्त हो जाये। ग्राज उनकी ग्रावाज दुनिया वाले सुनना चाहते हैं क्योंकि वे जानते हैं कि वे हूं शांति के समर्थक हैं। इसलिए जो चीज सारी दुनिया चाहती है उसको हमें पहले ग्रपते यहां शुरू करना चाहिय। इसलिये मैं इस ठहराव का समर्थन करता हूं ग्रीर ग्रापको धन्यवाद देना चाहता हूं।

KAKASAHEB KALELKAR (Nominated): Sir, progressive opinion in the world is gradually feeling the barbarity of capital punishment. India that has secured her independence through non-violence ought not to be behind this progressive opinion of the world. I do not think it is necessary to consider under what circumstances capital punishment may be allowed. After all, it is not that we want to do justice to the criminal; we want to do justice to our own conscience. Civilised governments do not now inflict the punishment of mutilation of limbs. That was in vogue in former times. If a man committed theft his hands were cut off. Not that the criminals did not deserve such punishment but we did not relish such a punishment. It is unbecoming for a civilised society to inflict such punishments. Therefore, just as we do not appoint a commission to find out under what circumstances mutilation of limbs may be allowedwe simply say it is barbarous; it is against the conscience of humanity-so also we need not consider under what circumstances capital punishment may be allowed. A man must certainly be prevented from committing a similar crime. I can understand if we prevent a murderer from going about freely in the society and committing similar crimes; but if you kill him he is at once released from your clutches. All that we ex-to secure is that other people may take the warning, that they may be threatened and thus prevented. But throughout the world the experience is that such criminals are courageous enough or cussed enough not to mind the consequences. They commit these crimes in spite of these deterrents.

Therefore, to be just to ourselves, to be just to our conscience, the best thing is that we abolish this capital punishment as a homage to human conscience. We are trying to abolish war; that is mutual murders on a large scale. If we do not accept the various arguments in justification of war, then we have no reason why we should accept any justification for capital punishment.

Just as we abol'shed sati, just as we abolished untouchability, just as abolish many such things, two things we must be able to achieve during our generation. One thing is the killing of animals in the name of religion. People will kill animals in self-defence or for food, or even for sport. Mankind "has not come up to that level of non-killing but killing of animals in the name of religion we should be able to stop and the second thing is that capital punishment must be abolished unconditionally. Then alone we shall be able to create an atmosphere or climate for the abolition of wars. After all, every murderer is not so deprayed as we think him to be. I 'have lived in various jails during British rule and thanks to the management of the various jails. I have come in intimate contact with many murderers, both those who were under trial and ihose who were serving transportation for life and I found that man for man .they were hot such depraved creatures as they were made out to be. In a fit of emotional excitement or in a spirit of revenge which we all share when we go to war, they may commit murders. If that spirit of revenge is to be controlled, if the spirit of taking the law into one's own hands is to be controlled, I think we should tie able to abolish capital punishment. What is war? Do we not there take the law into our own hands? When law or international law fails or is absent, then there is war. In the same way . . .

SHRI RAMGOPAL GUPTA (Uttar Pradesh): What abouf professional murderers?

are to encourage society to be more peaceful, more non-violent, then the best way is that we should have our legislation sufficiently civilised. Therefore, this barbarous punishment must be abolished forthwith. SHRI P. N. SAPRU (Uttar Pradesh): Mr. Deputy Chairman, Sir, I had not intended to take part in debate but my esteemed friend, Mrs. Savitry Devi Nigam was rather anxious that I should say a few words on this Resolution and I think chivalry requires that I should say what I feel about it. Now, I think the question no doubt raises ethical issues of a vital character. Those ethical issues can be looked at from different points of view. Ethically there can be a case for the retention of the death sentence. There is, however, a case, ethically speaking for its abolition and that was put forward by Kakasaheb Kalelkar. Now, I would like to point out that we had a discussion in this House on the ques-. tion of capital punishment and line taken by our respected late lamented Home Minister Pandit Govind Ballabh Pant was this: If you want to increase murders abolish capital punishment. I think I am quoting his very words. I had a very high respect for Pandit Govind Ballabh Pant. But I did not agree with his point of view then and I do not agree with it now. Judicial opinion would be against the abolition of capital punishment but lawyers and judges are by and large rather conservative in these matters. They are for most of the time in contact with a certain class of persons and their outlook coloured by their contact with that class. I am not prepared, without a very close examination of all the pros and cons of the question, to say that capital punishment should be abolished immediately but I think there is a lot of merit in the amendment which was suggested by Mr. Mani. It should be the subjectmatfer of investigation by a high-powered commission. This question of capital was considered by a' highpunishment powered commission—I think it was the Gowers Commission—in England which was

KAKASAHEB KALELKAR: Therefore if we

[Shri P. N. Sapru.] appointed in 1949 and it reported in 1053. Again it was considered by a high-powered commission in Ceylon. Ceylon abolished for a time this death penalty but it has been restored in Ceylon. Now, there is one difference however, which we must remember, between English law and the Indian law. Under the English law as it existed until a few years back before the distinction was made between capital murder and murder, judges had no option in regard to the sentence to be pronounced in cases of murder. The only sentence they could pronounce was that of death. Here under section 302 it is open to a judge for reasons recorded by him to award the lesser sentence of transportation for life.

SHRI NAFISUL HASAN (Uttar Pradesh): Now it is imprisonment for life.

SHRI P. N. SAPRU: The general tendency of judges tocTay is to pass the lesser sentence, save in those cases where there are grounds for believing or for holding that the act was a cruel one, the act was a premeditated one. the act was a most dastardly one. In those exceptional cases you will find the death sentence passed, as I have already said. Even in those cases there has been interference with the verdict of judges by those in whom the prerogative of mercy is vested. Take, for example, the case of Tehsil-dar Singh, in which the death sentence was commuted by one of imprisonment for life. Now, that man had undoubtedly committed any number of murders. He was a terror in the countryside. If there was anyone who deserved the death sentence it was Tehsildar Singh. He was a big dacoit and the terror of the countryside. Acharya Vinoba Bhave in his notable campaign for winning over the 'dacoits took an interest in the gang of which Tehsildar Singh was the leader and ultimately his sentence was reduced to life imprisonment. If Tehsildar Singh's sentence can be reduced and if he did not deserve the death sentence, then I do not know who deserved it.

SHRI ARJUN ARORA: Was he not a victim of circumstances?

SHRI P. N. SAPRU: No. I do not know. There is a lot of confusion in regard to thinking in these matters. Environment, circumstances, the doctrine of diminished responsibility,, all these are very, very difficult matters. I think we know that the science of psychiatry has not advanced enough yet to enable us to treat these men by psychological methods or by any other methods known to mankind. What 1 was saying is that, if we could show mercy to Tehsildar Singh, then the question arises whether it is not time for us to think in terms of amending our law. I remember a case, I was a party to that\*- case in which I saw that the evidence was absolutely clear that the murder was a most brutal one. Now, when the President exercises his prerogative of mercy, the judges concerned are informed of his decision. It is his prerogative. We cannot question that prerogative. And one day I was surprised to find that the sentence had been commuted to transportation for life. My colleague on the Bench was rather upset about it. He is dead now. He was a very good Judge of our court. He said, well, what is the reason? I said it was not for us to find out the reason. But it shows interference on the part of the executive with the sentences awarded by courts -of law

If you have come to the conclusion that you must show mercy in these capital cases, if you have come to the conclusion that as far as possible the death sentence should not be awarded at all, why not face the situation boldly and amend your law so as to provide imprisonment for life instead of the kind of imprisonment for life which means only 14 years?

SHRI NAFISUL HASAN: It comes to about ten years.

SHRI P. N. SAPRU: It is not necessary in our country to make a distinction between capital murder and murder, because here there is, as I said, a

discretion vested in the judge to award a lesser sentence. But apparently the feeling with those who exercise the prerogative of mercy is that mercy should be shown in as many cases as possible. Well, if that is the outlook, then the better course is to recognise the fact that somehow the Indian mind is not in favour of the death penalty and to abolish it altogether. I am just posing the question as I see it. I think, therefore, that it is necessary that the matter should be examined by a high power commission.

Any elementary book on jurisprudence will tell you that the objects of punishment are reformative, retributive and deterrent. Now, whether the death sentence deters people from committing murders Or not may be a debatable point. I think to a certain extent it does deter. 1 do not know. I have got an open mind on that question. So far as the question of reform is concerned, I think it is a most difficult matter. Reform of the criminal is a very difficult matter. I do not think that you become a criminal merely because of your social environments. There are people are born with criminal tendencies and it is not easy even for the best psychiatrist to treat him in a manner which would enable him to get So far as over his criminal impulses. retribution is concerned, well, there is that feeling. We feel sympathy for the murderer, but we have little sympathy to show for the victims of the murder. I have known of men, in the course of my professional life, relatives of the murdered men, who wanted the blood of the man. Take the feelings of a father whose son is brutally murdered by someone. Now, the father's attitude is-it may be a right attitude or it may be a wrong attitude but it is a human attitude—'I want revenge. I want life for life. I want the life of the man who murdered my son.' These are considerations which will have to be borne in mind by us and it will do us no harm—I will not put it higher than that—it may do us some good, if we do a little rethinking on this question and I hope that the Home

Minister, for the reasons I have given, will agree to the appointment of a commission, as suggested by Mr. Mani. I may say that \_. i experienced Home Secretary like Lord Templewood, a conservative in every sphere of life, was in favour of the abolition of the death penalty. Sir, I was reading the remarks of-I could not get his exact name-Sir Roberts. He was for death sentence before and after he heard the entire evidence which was led before him he said that it should be abolished. It is a difficult matter. Therefore, I would say that the amendment of Mr. Mani deserves consideration in this House, and I hope that the hon. Minister will be able, in order to satisfy the feelings in this House, to accept that.

SHRIMATI **NALLAMUTHU** RAMAMURTI (Madras): Sir, I just want to say a few words on the very important issue that is before the House. I congratulate Shrimati Nigam for having brought this Resolution, which is "this House is of opinion that Government should take immediate steps to undertake legislation for the abolition of capital punishment in India." It is human, Sir, to think of all, whether criminals or otherwise, as human beings, members of the society, of the nation and the world. It is human to think that they are members of society, of the nation and the world, who for some unfortunate reason or other have come to be classed as criminals, murderers, etc. The question whether criminals should be meted out the ultimate punishment of being put out altogether or extinguished from society, nation and the world, or whether they should to continued or allowed to live in som: form or other with a near or distant possibility of becoming fairly reformed and approaching the normal is a very big issue; but all that I can say is that nobody would want the doing away with the life of any other person in this country or in any other country in the world. We do not want destruction of human beings. There is something good in the worst of us. There is something that is not very laudable in the best

[S.i .mati T. Nallamuthu Rama-murti.]

of us. The murderer, whatever the extreme nature of his criminality might be, is after all a human being. He had been a human being, the son of a mother, and the fact that he had been driven to commit that crime had been due to certain circumstances. The most progressive psychologists have said today that we should diagnose the causes for such crimes and study the circumstances. There are so many causes, economic, social, moral and otherwise, and therefore it is a very great undertaking that we have got.

Sir, it is a sad reflection on our society, advanced as We are, that we are allowing our own kith and kin to be beheaded simply because they had and committed some crime gone other, stabbed somebody, had done with the life of another, so on. In what way have we gressed from primitive times of sheer barbarism when the tribes went with their blood feuds, tooth for tooth t.nd nail for nail, and then chopped off a whole tribe in revenge? what way have we made anv pro gress? There was a time in our cul tural advance when our houses had no doors, and there was bo such thing criminality, and the standard morals was so high. Why have back from that standard today these democratic times when we have come into our independence and our republic and when we have be come the inheritors of all the best ideals put forth by the Father of the Nation, Mahatma Gandhi-?T%?rr

T^rrf \*pf: I Why are you thinking of dealing with your kith and kin by way of enforcing capital punishment? I am not quoting any legal experts. I am not quoting any court either that may have gone in one direction or the other in regard to the abolition of capital punishment. But as the inheritors of all the best in the traditions of our country I would sternly say that "we should think twice before continu-

ing the enforcement of capital punishment on criminals.

Sir, law is a reflection of public opinion. We might say that law is the very condition of liberty, of order, of organised society. What a sad reflection of our public opinion and of ourselves, Sir, that we have still in our midst the only remedy to reform, that is, doing away with the life of another. What has the criminal done? There have been cases and cases in courts. Our courts are based on evidence and in some places on the jury system combined together, and they have sat very wisely—I am not making any reflection on the judgments of great, erudite Justices in this country, but there had been wrong judgments also. I have come across such cases. The other day a friend was telling me that the manager of a<sub>n</sub> estate had brought all his collections and put them in his safe, and suddenly he vanished because the money disappeared. The planter or the master complained against those people whom the evidence had shown to be somewhere round about the place, about four or five people. The extreme measure of punishment was death penalty. So all those people who were proved by evidence in the court to be guilty were hanged. They were supposed to have killed the manager and taken away the money;, that was why they were hanged. Then after a long number of years the manager appeared one day while the master who was the landlord was walking in his garden, and suddenly he said: "Salam Hazoor". The master said: "Who are you?" He replied: "Don't you know me? I am your manager". It is said that this landlord was almost on the point of going mad when he realised that he had been instrumental for doing away with the lives of very innocent people thinking that this manager of his had been murdered and the money had been taken away by those people.

SHRI D. A. MIRZA (Madras): That must have been the ghost of the manager.

SHRIMATI T. NALLAMUTHU RAMDMURTI: I am not talking of ghosts but of realities. If the hon. Member wants ghosts, he had better remove himself to another world altogether. I am talking about realities, hard realities. There are judgments also where this kind of capital punishment is awarded in our country, f am not pleading that there have been cases of murder where the culprits had been proved to be guilty and there were differential judgments between one case and another. Where some influence is brought, that person is let off with three years imprisonment for not only murdering a person but cutting him into bits and putting him into a trunk and hiding his crime with all kinds of deliberation along with another person who is his accomplice. But for some ordinary crime when somebody goes and stabs his wife, he is done away with because it is said that it was deliberate. These are, Sir, the unhappy features that accompany the enforcement of capital punishment. Don't we believe that there is always a chance for reforming a person? I do not think that any criminal is so bad as to be incapable of being reformed in the long run. So, I would agree with my hon. friend, Shri Sapru, who asked, "Why not convert this capital punishment into life sentence or into a sentence that will run for a long time?" In former days, people sentenced to transportation for life were sent to the Andamans and the Nicobars but now these have become our own States. They used to say— "Thannirmele Ethivittarhal"., That is, they were transported over water. We do not want that condition even now. But let us have them with us, and it is our duty to see that these subnormals-whoever they might bewho have been forced to commit these" crimes due to various circumstances, are reformed, to see that those circumstances are analysed and studied and they are brought back into our society. In so far as that is not done, we cannot call ourselves a civilised country nor a country that can be proud of its independence and of its democracy. I would say further that in many cases

where a person is found to be a high-ranking criminal, when certain points of his mind are tapped, you will find, for instance, the possibility of developing genius in him. There is very little margin between a genius and a criminal. And, therefore . . .

SHRI MAHESWAR NAIK (Orissa): Criminals are always geniuses.

SHRIMATI NALLAMUTHU RAMAMURTI: They might be very clever, but perverted. But why not divert that cleverness, why not tap that possibility of genius in him? They might be. clever. Their genius might be utilised for wholesome activities in our society. We should give them a chance to report and reform and thus bring them back to our society. It is our duty to see that such an attempt is made. After all, beheading or hanging a criminal is to let him off easily, it is an easy exit for him. Therefore, I would agree with my friend, hon. Member Shri Mani, who suggested that we should have an open mind. Much may be said on both sides. I do not deny that. But at the same time we cannot be dogmatic in this way saving that if you abolish capital punishment. you will h >ve an increase of crimes. What a reflection on ourselves? Is capital punishment the only channel through which we are going to be protected in the society and we are going to go on as a civilised nation? I do not agree with that. (Interruption.) So we would l'ke that all methods are adopted in order to examine the criminals.

With regard to the nature and the circumstances under which a particular person has been driven to •commit this crime, so many reasons have been given—passion, love, disappointment, depravation and so on. I do not want to repeat them. A man goes and commits a murder; there might be many reasons for it. But it is an opportune moment, for us at this stage when our sister, hon. Member Shrimati Savitry Nigam, has brought in this Resolution—for us to set up a

murti.] high-ranking committee. It might invite jurists, social workers, people who have been in the field who have seen people committing

Nallamuthu

[Shrimati

jurists, social workers, people who have been in the field who have seen people committing crimes and have seen the reform that was possible for these criminals. You set up that committee to see that this question is examined. With all the earnestness it should be approached and something should be done to do away with this institution that is a scar on any civilised society, namely the enforce •:: t of capital punishment.

I congratulate my sister once again, and I plead before this House for supporting the suggestion to appoint a committee of enquiry. TWost people are agreed in their hearty sympathy for this cause and would, I am pure, favour this proposal.

## شریمانی انیس قدوالی (اتر بردیس):

جناب ذيتي جهرمين صاحب-اس بل ہر ہنچھلے ہفتہ سے بندث ہوتی جلی آ رعی ہے اور آج بھی ہتھ نہیں سارے دن چلتی رہے گی یا آدھے تھی میں ختم عوجائے کی - لیکن ایک ميرى سنجه مين نهين آئي كد بالكل گهریاو انداز میں سان اور بہن کی حہثیت ہے ہم قانوں نے اوپر کیسے غور کر سکتے ہیں – ہنارے کہروں میں جب کوئی چیز خراب ہو جاتی۔ ہے تو اس کو پیبلک دیا جاتا ہے - جب انسان د جسم ۶ کوئی حصه ۲۰ جانا ھے تو اُس کو لات ڈالا جاتا ھے۔ طرح سوسالتی میں کوئے حصہ یا کوئی شخص خراب ہو جاتا هے یا سوسائیٹی کا گذاہ کرتا ہے، سوسائٹی کے ایک آدمی یا خاندان کو سیالا کرنے کی کوٹیش کرتا ہے تو اس کے اربو رحم کیسے کیا جا کتا ہے - میں

تہوں سمنجه سکتی که ایک عورت کے نقطه نظر ہے کہوئے یا ملک کے سہتھیزں کی حیثیت ہے، کیسے دو طوح سوچا جا سكتا هے - جيسا كه ابهى راج بهوج صاحب نے کہا کہ معین کلاہوں کو سلبهالذا جاهدُي - يه بات تهيك هے لیکی میں آنے تعورت نے کہنا چاہتے ھوں که هم دس برس ہے۔ پیشاؤں۔ کی حالت کو ٹھیک کرے کی کبشش کر رهے عیں، انہیں سوسائٹی میں۔ اجھی طوح سے وہنے کے لائق بدا رہے عیں لیکن منجهے اس رقت یہ کہنے میں یس و پیض **نہیں ہو رہا ہے کہ بنجائے اس** کے که هم ان کو مقینالتے هم نے سوسائٹی کو اور بھی گلدہ بلانا شروع کر دیا ہے -اک عم ان لوکوں کا عابدتدہ سے انتظام کرتے تر ولا زیادہ بہتر عو - جو لوکیاں سومالگی میں مل چکی ہیں۔ ان کی علیتحدہ بات ہے لیکن ویشوا کی جو سمسیا ہے۔ اس سے آج کل عماری سوسائتی زیادہ گندی هو گئی هے -اسی طرح سے جو قال کرتا ہے اسے اگر پھانسی تہ دی جائے تو اس کے معنى يه نهين سمنجه ليقا چاهئيے كه ولا اینی حرکتیں چہوڑ دے کا کیونکھ بہت سے کیسیو میں دیکھلے میں یہ آیا ہے کہ جو لوگ سزا کات کر آتے عیں ولا يهر اس طوح كي الإروائي كولے الگ جاتے ھیں - اس لئے جو لوگ ۔و۔ائٹی کو نقصان پہوٹھاتے میں قتل رتے ھیں انہیں تانون کے تحت يهائے ملڈ ھي چاھيڻے -

ابھی شاھنجہان پور کے قریب ایا پورے کا پورا کنبہ قال کر دیا گیا جس مير عورتين بح اور جوان سدسي شامل تھے - اسی طرح سے ملیم آباد ميں تين آدميوں کو مار ڌالا گيا – پچیلے در ایک مال کی بات ہے کہ لمجاب میں ایک بھنیجے نے اپنے چھا ۔ پورے پریوار کو قتل کر دیا جس میں چار جوان بیٹے تھے اور آته برس کا بحچه بهی شامل تها - ت، اس طرح کے لوگوں کے لئے عم کیسے وحم كي اييل كو سكتے هيں - اكو هم ایسے لوگوں کو بھانے کی کوشش کرینگے ثو ولا سوسائیڈی میں اور بھی مصيدت پيدا كردينگے - اس لئے جو سوسالتی کو نقصان پہونچاتے عیں یا قتل کرتے ھیں انہیں سؤا غرور ملنی چاهنگیے - یہ دوسری بات ہے کہ ہم ایک سوشل ورکر کی حیثیت سے پریسیڈائٹ سے معافی مالگنے میں یا اس آدمی کی رحم کی اپیل کرنے میں مدد کریں یا مرسی پٹیشن کرنے مي مدد کين - ليکن جهال تك قانون كا حوال هي ولا اتلا هي سخت اور ملصفاته هونا چاهنیم اور اس مین کسی طرح کی کمی یا نوسی کہنے کے معلی یه هوں گے که حکومت نے جان و ما کی دفاظت کی فحاواری چهور دی هے اور سوسائقی کو غندوں، قاتلوں اور چروں کے سپرد کو دیا ہے -جو أدمى قال كو هے يا چور كوا

ھے راہ تا بھی کرتا ہے جب وہ کسی چیز کو حاصل نہیں کر سکتا ہے - اس چیز او حاصل کرنے کے لئے جس کا وہ حقدار نہیں هوتا هے ولا چوری اور قتل كرتا هـ- جب اس ولا چيزين نهين ملتى هيں جو ولا چاهاتا هے تو ناجائو طريقه سے وہ انہیں حاصل کونے کی کوشش کرتا ہے جس کی رجہ سے وہ قال اور چوری کرتا ہے - جب کوئی آدمی قاتل کرتا ہے تو بیس سال کی سزا کاٹلے بعد پھر واپس آ کر اپنے مقصد کو حاصل کرنے کی کوشش کر سکتا ہے -أس كے لئے آدميوں كو ماونے كى كوس كر سكتا هے - اس طوح كى چیزیں همیں اکثر دیکھنے کو ملتی هیں - اس لئے میں سمجھتی هوں که اس قانون میں کوئی ترمیم نہیں ھونی چاھئے اور جو آدمی جرم کوتا ھے یا قتل كرتا هے اسے پھانسى ضرور مللى چاهيئے۔

میں نے سعودی عرب ھی ایک ایسا ملک دیکھا جہاں اس بارے میں سخت قولين نافذ هيي - وهال پو جب کسی کو سزا دینی هوتی هے تو اس کو خلدی سؤا مل جاتی ھے۔ اور سؤا دیلے میں مہینوں نہیں لگتے بلکہ ایك دو مهینه میس گواهدان گور كر سزا دیدی جاتی ہے - وهاں جو چوری كرتا في اس كا هاته كات ديا جانا في اور جو قال کرتا ہے اس کی گردن ۔۔ب لوگوں کے ساسنے لات دی جاتی ہے اور سب گواه وهال وقت پر موجود هوتے

طرح سے نہیں ھو سکتی ھے - ظاھر 
ھے کہ جو لوگ تباہ ھیں ، بوباد 
ھو چکے ھیں وہ لوگ حکومت کے 
اوپر ایک بوجھ بی جائیں گے - اس 
لئے چاھے کوئی ملک کا غدار ھو، جاھے 
قوم کا دشمن ھو، جاھے خاندان کا 
دشمن ھو، چاھے سوسانٹی کا دشمن ھو، 
سیبی نظر میں سب کو پوری پنشمذ 
سلمی چاھیئے - اور قانون میں کسی 
طرح کی کوئی کمؤوری نہیں ھونی 
طرح کی کوئی کمؤوری نہیں ھونی 
چاھیئے -

محجه ایک جمله اور کهذا هے -ایک موتبه کاندهی جی کے ساملے ایک معود کانگریس مین صاحب آئے۔ وہ دو سال سے بھائے ہوئے تھے۔ بوٹھ گورنمات نے ان کو پہونے کے لل وارنت جاري كر ركها نها - اور ان کے لئے برڈی گورنماٹ نے کچھ العام بھی مقرر کر دنیا تھا۔ تو جب کادھی جی سے وہ مالح آئے تو گاندھی جی ہے ان سے کہا کہ آپ اپنے کو پرلیس کے مہرد کر ديجيُّے - انہوں نے ان کو سمجهایا البر راضی کیا - ولا نان واثالس کے ماننے والے نہے لیکن انہوں نے ان کو پولیس کے سپرد ہو جانے کے لئے کیا - انہیں یہ صعلوم تھا کہ ان کے اوپر مصردتوں کے بہار ٹوٹ سکتے عیں - سکن ہے کہ انہیں پہانسی ديدي جائي ۽ ممکن هے که ان دو مے قید کی مؤا مل جائے لیکن

### [شريمتي انيس قدوائي]

هیں - قاتل کی گردن دواوں طرف کے آدمیوں کے سامنے لاق دى جائى هے - وهاں كسى بھی جرم یا قابل کرنے والے کو سا سفانے میں زیادہ وقت نہیں لگتا-اس کا نتیجه یه هوا هے که وعان پنچھلے دو برس کے اندر صرف ایک قتل ہوا ہے۔ میں نے یہ بھی دیکھا کہ وہاں کے لوگ کیسے کشتیوں میں رکھ کر سکے اور دوسری چھزیس بييج رفي تهي - جب عم مكه مديله گئے نو وہاں لوگ دروازوں نے پاس سكے لئے بيٹھے تھے - جو هذدوستاني وهال جائے هيں ولا غلاوستائي نوق دیکو وہاں کے سکے لے ایائے ہیں۔ جب نماز کا وقت آتا هے تو ، لرگ کشتی یا ترے پر کپوا قا کر نماز پوهائے چلے جاتے عین اور ان کے چیز کوئی شاتھ نہیں الماتا هے کیونکہ وہاں چور کا مانہ کاتا جان هے - اگر عکومت سخت قوانین نهیں بدائے گی تو سوسائڈی صاف ستهرى لهين هو سكتى - گورلملت کی ذمه داری جلتا کی جان و مال و عوت آرو اور عو چين کي حفاظت كونا هے - اگر قانون سيس 🚜 اس طرح کی گلنجائش رکیے گی که قال کونے پر آدمی کو معافی مل سکنی ہے تو اس سے لوگوں کی جان و مال کی حفاظت اجھی

پھر بھی ان کو قانون کے سپرد ھو جانے کے لئے ھی صلح دی۔ اس لئے پھانسی سے بحجائے کی کوشھی ھے سوشل ورکو کی جیٹیت سے کو سکتے هیں ایک ماں کو نوپتا دیکھ کو عمارا بھی دال ایک منان کی حيثيت سے وب سكتا هے ليكن ام قانون میں کوئی تبدیای کرنے کی سفارش نہیں کو سکتے -

†श्रीमती भ्रमीस किदवर्ड (उत्तर प्रदेश ) : जनाब डिप्टी चेयरमैन साहब, इस बिल पर पिछले हफ्ते से बहस होती चली आ रही है श्रीर श्राज भी पता नहीं. सारा दिन चलती रहेगी या ग्राघे में ही खरम हो जायेगी। लेकिन एक बात मेरी समझ में नहीं आई कि बिल्कूल घरेल अंदाज में मां और बहित की हैसियत से हम कांनन के ऊपर कैसे गौर कर सकते हैं। हमारे घरों में जब कोई चीज़ खराब हो जाती है तो उस को फेंक दिया जाता है। जब इंसान के जिस्म का कोई हिस्सा सड जाता है तो उस को काट डाला जाता है। इसी तरह सोसायटी में जब कोई हिस्सा या कोई शरूप खराब हो जाता है या सोसायटी का गुनाह करता है, सोसायटी के एक ब्रादमी या खानदान को तबाह करने की कोशिश करता है, तो उस के ऊपर रहम कैसे किया जा सकता है ? मैं नहीं समझ सकती कि एक औरत के अपने नजर से कहिये था मल्क के सिटी बन की हैसियत से कैसे दो तरह से सोचा जा सकता है। जैसा कि अभी राजभोज साहब ने कहा कि हमें गुनाहगारों को सम्मालना चाहिये, यह बात ठीक है। लेकिन मैं ग्राने जब से कहन चाहती है कि हम १० बरस से वेश्याओं की हालन को ीक करने की कोशिश कर रहे हैं, उन्हें सोनायटी में अच्छी तह से रहने के लयक बना रहे हैं, लेकिन मझे इस बक्त यह कहते में पसीपेश हीं हो हा

है कि बजाय इसके कि हम उन को सम्भालते. हम ने सोसायटी को और भी गदा बनाना शरू कर दिया है। अगर हम इन लोगों का ग्रलाहिदा से इंतजाम करते. तो वह ज्यादा बेहतर होता। जो लडकियां सोसायटी में मिल चकी हैं, उनको अलाहिदा बात है लेकिन वेश्या की जो समस्य है उस से म्राज कल हमारी सोसायटी ज्यादा गन्दी हो गई है। इसी तरह से जो करल करता है, उसे अगर फांसी न दी जाये तो उस के मायने यह नहीं समझ लेना चाहिये कि वह अपनी हरकतें छोड़ देगा, क्यों कि बहत से केसेज में देखने में यह ग्राया है कि जो लोग सजा काट कर बाते हैं. वह फिर उसी तरह की कार्यवाही करने लग जाते । इसलिये जो लोग सोसायटी को नकसान पहंचाते हैं, कत्ल करते हैं, उन्हें कानून के तहत. फांसी मिलनी ही चाहिये।

श्रभी शाहजहानपुर के करीब एक पूरे का पुराकृतवा कल्ल कर दिया गया, जिसमें ग्रौरतें बच्चे ग्रौर जवान सब ही शामिल थे। इसी तरह से मिलहाबाद में तीन ब्रादमियों को मार डाता गया। पिछले दो एक साल की बात है कि पंजाब में एक भतीजे ने अपने चचा के पूरे परिवार को कत्ल कर दिया, जिसमें चार जवान बेटे थे ग्रीर ग्राठ-बरस का बच्चा भी शामिल था। तो इस तरह के लोगों के लिये हम कैसे रहम की अपील कर सकते है। अगर हम ऐसे लोगों को बचाने की कोशिश करेंगे तो वे सोसायटी में और भी मसीबत पैदा कर देंगे । इसलिये जो सोसायटी को नकसान पहुंचाते हैं या कत्ल करते हैं, उन्हें सजा जरूर मिलनी चाहिये। यह दूसरी बात है कि हम एक सोशल वर्कर की हैसियत से वेजीहेंड से मझाफी मांगने में उस श्रादमी की रहम की अपील करने में मदद करें या मरसी पिटीशन करने में मदद करें। लेकिन जहां तक कानून का सवाल है वह इतना ही सख्त और मनसिफाना होना चाहिये और उस में किसी तरह की कमी या नरवी करने के मायने यह होंगे कि हक्सत ने जानोमाल की

r[] Hindi transliteration.

#### [श्रोमती ग्राीस किदवई]

िफाजत की जिम्बेदारी छोड़ दी है और सोसायटी को गृहों ग्रौर कातिलों ग्रौर चोरों के सुपूर्व कर दिया है। जो अ.दमी करल करता है या चोरी करता है वह तब ही करता है। जब वह किसी चीज को हासिल नहीं कर सकता है। उस चीज को हासिल करने के लिये जिस का बह हकदार न ीं है वह चोरी और करल करता है। जब उसे वह चीजें नहीं मिलतीं जो बह चाहता है तो नाज(यज्ञ तरीके से वह उन्हें हासिल करने की को शेश करता है, जिस की वजह से वह कत्ल और चोरी करता है। उब कोई भादमी कत्ल करता है तो बीस साल की सजा काटने के बाद फिर ब पस आकर अपने मकसद को हासिल करने की कोशिश कर सकत रै--उस के लिये ब्रादिमियों के मारने की कोशिश कर सकता है। इस तरह की चीज हमें ग्रक्सर देखने को मिलती हैं । इसलिये मैं समझती हं कि इस कानन में कोई तरमीम न होनी चाहिये सीर जो झादमी जम करता है या करल करता है, उसे फांसी जरूर मिलनी चाहिये।

मैं ने सऊदी अरब ही एक ऐसा मल्क देखा जहां इसके बारे में सक्त क्वानीन नाफिज हैं। वहां पर जब किसी को सजा होती है तो उस को जल्दी सजा मिल जाती है ग्रौर सजा देने में महीनों नहीं लगते बल्कि एक दो महीनों में गवाहियां गजर कर सजा दे दी जाती है। वहां जो चोरी करता है उस का हाथ काट दिया जाता है और जो कल्ल करता है उस की गर्दन सब लोगों के सामने काट दी जाती है भीर सब गवाह वहां बक्त पर मौजद होते हैं। कातिल की गईन दोनों तरफ के आदिमियों के सामने काट दी जाती है। वहां किसी भी जर्म या कत्ल करने व ले को सजा मुनाने में ज्यादा वक्त नहीं लगता । इस का नतीजा यह हम्रा ं कि वहां पिछले दो बरस के अन्दर सिर्फ एक करल हुआ है। मैं ने यह भी देखा है कि वहां के लोग कैसे किश्तियों में रख कर सिक्के ग्रीर दूसरी चीजें च रहे थे। जब हम मक्क मरीना गये, नो वहां लोग दरवाजे के पास

सिक्के लिये बैठे थे। जो हि दुस्तानी बहा जाते हैं वह हिन्द्स्तानी नोट देकर दहां के सिक हे ले लेते हैं। जब नमाज का बक्त ाता है तो वह लोग किश्ती या ट्रेपर कपड़ा डाल कर नमाज पढ़ने चले जाते हैं और उन की चीज की को है हाथ नहीं लगाता है, क्योंकि वहां चोर का हाथ काटा जाता है। ग्रगर हक्मत सस्त क्या निम नहीं बनायेगी तो सोसायटी साफ-सूबरी नहीं हो सकती । गवर्नमेंट की जिस्मेदारी जनता की जान व माल, इज्जत-भ्र वरू और हर चीज की हिफ़ाजत करना है। मगर कानुन में वह इस तरह की गुजाइश रखेगी कि करल करने पर म्रादमी को मधाफी मिल सकती है, तो उससे लोगों की जान व माल की हिफ जत अच्छी तरह से नहीं हो सकती हैं। जाहिर है कि जो लोग तबाह हैं, बरबाद हो चुके हैं, वह लोग हकमत के ऊपर एक बोझ बन जार्थेंगे । इसलिये चाहे कोई मल्क का गहार हो, चाहे कीम का दश्मन हो, चाहे खानदान का दश्मन हो, चाहे सोसायटी का दश्मन हो, मेरी नजर में सब को परी पनिशमेंट मिलनी चाहिये ग्रीर कानन में किसी तरह की कोई कमजोरी नहीं होनी चाहिये।

मझे एक जमला और कहना है। एक मर्जवा गांधी जी के सामने एक मग्राज्जिज कांग्रेसमैन साहब आये। वह दो साल से भागे हये थे। ब्रिटिश गवर्नमेंट ने उनको पकड़ने के लिये वार ट जारी कर रखा था ग्रौर उनके लिये ब्रिटिश गवर्नमेंट ने कुछ इनाम भी मक्तर्रं कर दिया था। तो जब गांधीजी से वह मिलने आरे, तो गांधी जी ने उनसे कहा कि ग्राप ग्रपने को पुलिस के सपदं कर दीजिये। उन्होंने उनको समझाया और रजी किया। वह नानवाइलेस के मानते व ले वे लेकिन उ होंने उनको पुलिस के स्पर्द हो जाने के लिये कहा । उन यह मालम था कि उनके अपर मतीबतों के पहाड इट सकते हैं ममिकन है कि उहें फांसी दे दी जये, ममकिन है के उनको उम्र कैंद की सजा मिल जाये, लेकिन फिर भी उनको

कानून के सुपुर्द हो जाने के लिये ही सल ह दी। इसलिये फांसी से बचाने की कोशिश हम सोशल वर्कर की हैसियत से कर सकते हैं, एक मां को तड़पतः देख कर हमारा भी दिल एक मां की हैसियत से तड़प सकता है, लेकिन हम कानून में कोई तबदीली करने की सिफारिश नहीं कर सकते।

श्री दयाल दास करें (मध्य प्रदेश ) : माननीय उपसभापति महोदय, हाउस के सामने श्रीमती सावित्री देवी निगम ने जो यह रेजोल्यशन पेश किया है, चुंकि वह महिला हैं, उनके हृदय में माता की ममता है, तो मैं उनकी इस भावना का हृदय से स्वागत करता हं, पर देश की स्थिति को देखते हये कि जिस स्थिति में ग्राज हम चल रहे हैं, यदि मेरी बहन के इस रेजोल्युशन का हमने कहीं स्वागत किया, घोखे में आ कर सत्कार किया अपीर इसे कानून का रूप दे डाला तो हम घोले में पहेंगे श्रीर इस समय हमारे देश की जो स्थिति है, उस स्थिति को देखते हये हो सकता है कि हम और गैरत की थोर चले जायें। यही एक नियम है, यही एक उपाय है, कैं टिल पनिशमेंट या फांसी की सजा का, जिस के बाबार पर हम धभी एक हप में समाज को ग्रच्छी स्थिति में रखे हये हैं। मेरी पूर्व वक्ता महोदया ने एक बड़ी सुन्दर बात बताई कि हमारे हदय में माता की ममता है, पर कानून को अपने हाथ में न नेकर हम ऐसी स्थित वैदा करें कि जिसमें सरकार श्रीर कानन एक रास्ते पर चलें बौर समाज को ठीक ढंग से ले जाय। यहां पर यदि हमने फांसी की सजा को निर्मुल कर दिया, उसे धारा से निकाल दिया तो मैं यह कहंगा कि वही स्थिति आयेगी कि एक आदमी दूसरे को रात की बात तो धलग रही दिनदहाड़े भारतवर्ष में लुटेगा।

हमारे देश में थाज पर प्रतिशत जनता देहातों में रहती है। रात के समय हम दिल्ली की इस चकाचौंत्र चांदनी में कहीं भी एक स्थान से दूसरे स्थान को जा सकते हैं। 452 RSD—2. इस प्रकार देश में बहुत ही कम शहर हैं
जहां ऐसी चांदनी की श्रीर पुलिस की व्यवस्था
है । श्रीर ५२ प्रतिशत जनता जो गांवों
म रहती है, श्रन्थेर में उनका जीवन किस
प्रकर है, इसे देहात के रहने वाले खुद
समझ सकते हैं । ऐसी स्थिति में जब कि
उनके जन व माल का सवाल है हमें
इस विषय पर बड़ी गहराई से सोचना
पड़ेगा । फांसी की यह सजा जो कि श्रभी
कानून में श्रमल में लई जा रही है, यिद
इसकी व्यवस्था न रही, तो वह ६२ प्रतिशत
हमारे माई जो देहातों में रहते हैं, जिनका
जीवन सादगीमय है श्रीर जो इस समय
स्वच्छंद जीवन व्यतीत कर रहे हैं, उनका
जीवन बड़ा खतरे में एड़ जायेगा ।

एक जाननीय सदस्य : पुलिस के सामने मर्डर हो रहे हैं ।

श्री दक्षाल दास कुरें : मेरे मित्र ने जो अभी कहा कि पुलिस के सामने मर्डर होते चले जा रहे हैं, आगे अगर दो मिनट का समय मुझे दिया जायेगा, तो मैं इस विषय में बताऊंगा कि सचनुच क्या स्थिति हो रही है।

मुझे मध्य प्रदेश के एक ज़िले का अनुभव है। वहां एक सञ्जन तहसील कोर्ट के सामने जा रहंथे। उन पर दिनदह हे कुछ ब्रादमियों ने हमला किया और उनका मर्डर किया। उस सम्बन्ध में कुछ लोगों के ऊपर कानन के आधार पर केसेज चल रहे हैं और उनकी स्थिति क्या होगी, मैं कह नहीं सकता। मैं जिस जिले से श्रा रहा हं, उस जिले के बारे में मैं थोड़ी सी बातें बताना चाहता हं। वहां दो तीन साल के अन्दर दो तीन ऐसे मर्डर के केसेज हये हैं । एक महर केस ता दिनदहाड़े हुआ। दस आद-मियों ने एक मालगुजार को घर कर मारा ग्रीर फिर वे बरी हो गये। जो न्यायमृत्ति या न्यायाधीश होते हैं उनके ऊपर मुझे कुछ नहीं कहना है। पता नहीं कौन सी ऐसी

श्री दयल दास क्रें]

बात माई कि वे बरी हो गये। लेकिन इसका परिणाम या हुआ कि दूसरे लोगों ने उनकी नकल की । कानन में कैपिटल पनिशमेंट रहते के बाव नद लोगों ने उनकी नकल की और इस प्रकार के जयन्य ग्रपराध किये। इस तरह हमें देखने में आया है कि चार पांच केसेज दो तीन साल के ग्रन्दर हुये। इससे वहां इतनी अराजकता फैल गई कि उसे व्यवस्था में लाने के लिये बहुन सा प्रयत्न करना पडा । मैंने इस विषय की चर्चा बहां के कलेक्टर से, किमश्नर से ग्रीर वहां पुलिस के जो सब से बड़े अधिकारी हैं, उनसे की कि हम रे जिले में ग्रीर उस डिवीजन में किस प्रकार से आंति की स्थापना की जाय. इसके लिये वया ग्रापने कोई उपाय सोचा है। मैंने तो यहां तक भीतरी तौर से कलेक्टर महोदय से प्रार्थना की कि वे न्याय-मित और न्यायाधीशों के पास कपया जा कर इस तरह से बात करें कि कैपिटल पनिशमेंट के होते हुये जिस तरह से लोग अपराध से छट रहे हैं, उसकी नकल दूसरे लोग करते जा रां हैं और समाज में जो अराजकता फैलती जा रही ै वह हमारे लिये, हमारी इस नयी भीड़ी के लिये जो इस समय देश में प्लानिंग कर रही है, उसकी सफलता में बडी वाधा पहुंचा रही है।

इसलिये में यह कहुंगा कि कैंपिटल पिनशमेंट को निर्नूल करने के लिए मेरो बहन श्रीमती निगम ने यहां पर जो यह रेजोल अन पेश किया है, मैं उनकी भावना का तहेंदिल से स्वागत करता हूं, पर देश में शांति स्थापित रखने के लिये और दूसरों को सबक देने के लिये इस नियम का कानून में होना बहुत ही श्रावश्यक है और सरकार इस विषय पर कोई कमेटी निर्वाचित करने के विषय में विचार करने के बजाय, इसको रही की टोकरी में फेंकने का विचार करे। इतनी मेरी इस हाउस से प्रार्थना है। मैं समझता हूं कि बहुत से मानतीय सदस्य, जो यां बैठे हुये हैं, मेरी इस विचारघारा से सहमत होंगे । इतना कह कर मैं अपना स्थान लेता हूं।

श्री शीलभद्र याजी (बिहार): माननीय डिप्टी चेयरमैन महोदय, कैपिटल पनिशमेंट हटाने के सम्बन्ध में जो प्रस्ताव श्राया है, उसकी मैं सख्त मुखालिफ़त करता हूं। कुछ, वर्ष पहले मैं भी इस भावना का समर्थंक था। लेकिन जो देश की हालत है, जो समाज की हालत है और देश में जो ट्रेटर लोग हैं, विश्वास्थानी लोग हैं, उनकी तादाद दिनों दिन बढ़ ही रही है, इसको देखते हुथे मेरे खयाल में मौलिक परिवर्तन हो गया है श्रौर में समझता हूं कि जो प्रस्तावक महोदया हैं, वे भी श्रगर जल्दी से जल्दी मुल्क की बेहतरी के लिये, समाज की भलाई के लिये इस प्रस्ताव को वापस ले लें, तो सबसे शोभा की बात होगी।

ध्रभी हमारे पूर्व वक्ताधों ने बताया कि मौजदा जो समाज है उसमें काइम्स क्यों होते हैं। समाज में जो शोवणकारी प्रथावें हैं वे जब तक रहेंगी तब तक काइम्स होते रहेंगे। मझको खशी होती यदि जो सोशलिस्ट बंद्रीज हैं, जो समाजवादी देश हैं, वे इस दिशा में पहले कदम उठाते वयोंकि हम समझते हैं कि दुनिया भर में जब तक शोषणकारी प्रथायें हैं और जो कि समाज में विषयता है उसका जब तक खात्मा नहीं होगा तब तक इस तरह के काइम्स होते रहेंगे। जब कोई ऐसा जमाना ब्रायेगा कि द्निया में दनिया भर की एक समाजवादी सःकार बनेगी, तब हम समझते हैं कि इस तरह के दंड के जो बहुत से कानन हैं वे भी खत्म होंने और फांसी की सजा खुद-ब-खद खत्म हो जायेगी। सभी भी म क में विद्रोह होता है, आजादी को खम करने के लिये भी बहुत लोग काम करते हैं और मुल्क में बहुत से विश्वासघातीं लोग हैं। इनके लिए यदि होई सबा हो सकती है तो वह भीत की सजा हो सकती है। वो एसी हालत में

यदि इस व्यवस्था को हम हटा लेते हैं तो, जैस कि हमारे पूर्व वक्ताओं ने बतान, समाज में क्येग्रास होने का, एनाकी होने का, डर पैदा हो जायेगा और जो हमारे नागरिक हैं उनका दिन-दहाड़े कल्लेग्राम हो सकता है। इसलिये मेरा बहिन जी से भनुरोय है कि मुलक की हालत को देखते हुए, समाज की हालत को देखते हुए, उनको इस प्रस्ताय को वापस लेना व हिये।

श्री एस० सी० देव (श्रासाम) : नहीं लेना चाहिये।

श्री शीलभद्र याजी: तब हम लोग इसको रिजेक्ट कर देंगे। सदन में भी ग्रीर बाहर भी इस स्थाल के लोग हैं जो जघन्य पाप करते हैं, जो काइम करते हैं, उनको समुचित दंड मिलना चाहिए। हमारे यहां एक कहावत भी है: "शठं प्रति शाठ्यं कुर्यात्"।

अभी सवाल उठाया गया कि बहुनों को भौर माताओं को ममता होती है, लेकिन बहुनों और माताओं से ज्यादा ममता हमारे दिलों में है; किन्तू जब हम समाज को देखते हैं, देश को देखते हैं, ४३ करोड़ लोगों को देखते हैं, तो हमारी ममता एक संकृचित ममता नहीं होती है । यदि कोई निर्दोध है और गवाही और एविडेंस वगैरह की सब बातें होने पर भी उसे फांसी की सजा होती है, तो गवर्नर साहब का दरबार है, प्रेसिडेंट साहब का दरबार है और हम एम० पी० लोग किस खेत की मुली हैं-हमारीं गह-मंत्राणी जो इसको सुन रही हैं--जब हम देखेंगे कि ऐसा हो रहा है तो हम उनके यहां उपस्थित हो सकते हैं। यदि हम समझेंगे कि किसी निर्दोष व्यक्ति की जान जा रही है, तो जो हाई कोर्ट और सुप्रीम कोर्ट के बाद भी एक इजलास है उसमें हम जा सकते हैं। ज्यादा न कहते हुए इतना ही कहंगा कि समाज का जो निजाम है और आज जिस तरह के जुमें हो रहे हैं उनको देखते हुए इस तरह का प्रस्ताव लाना

ठीक नहीं है। जैसा कि शुरू में मैंने कहा कि जो समाजवादी देश हैं--जिनसे उघर के लोग सबक लेते हैं---उन्होंने भी मुल्य की हिफ़ाजत के लिये और जो विश्वासघाती लोग हैं, उनसे उसको बचाने के लिये फांसी की सजा को नहीं हटाया है। हमारे लिये तो इसकी और भी जरूरत है, क्योंकि हमारी द्याजादी का जो बच्चा है वह श्रभी एक नन्हां सा बच्चा है श्रीर उसकी हिफाजत के लिये यह जरूरी है कि हमारा जो भी प्रश्न उठे वह होशियारी से उठे। मेरी वहन जी से खास ग्रपील है कि वह इस प्रस्ताव की वापस ले लें, क्योंकि यदि पालियामेंट का इस बारे में कोई मत होता है तो फिर सरकार पर उसका एक ग्रसर पडता है। हमारे पालियामेंट के मेम्बरों को च हिये कि वह यह बतायें कि अभी समाज की जिस तरह की हालत है, मुल्क की जिस तरह की हालत है, दुनिया की जिस तरह की हालत है, उसमें इस प्रस्ताव को लाने की जरूरत नहीं है। जैसा कि मैंने शुरू में ही कहा है कि जब दुनिया भर में, विश्व भर में एक समाजवादी सरकार होगी, तो खुद-ब-खद प्राणदंड की, मत्यदंड की जरूरत नहीं होगी । मैं इन शब्दों के साथ इस प्रस्ताव का सस्त विरोध करता हं।

KUMARI SHANTA VASISHT (Delhi): Mr. Deputy Chairman. Sir, I share the sentiments of the mover of the Resolution, Shrimati Savitry Devi Nigam, that capital punishment should be abolished, but realising the situation and conditions that exist today particularly in India and elsewhere also, I do not think that we can easily do away with capital punishment.

Sir, last time when this Resolution was being discussed, one of our hon. Members had said that the person who had committed the crime, not only that criminal was hanged or done away with, but his family also suffered and his children also suffered. They are made orphans. But he forgets that not only the criminal's family but the

[Kumari Shanta Vasisht.] victim's family also suffers—his wife and children suffer. Therefore, while we may feel much sympathy for the person who commits the crime, we should also realise that the victim has paid heavily for the mischief of the criminal and, therefore, I feel that our sympathy should not go to the criminal but to the victim, to the law-abiding citizen and the man who would rather follow the law and not those who would not follow the law.

Another word that I may say here about the criminals or whoever fall in this category in a large number of There are criminals who commit minor offences and who accidentally or by chance are provoked to commit a mistake or something of the sort. They are taken care of under the various sections of the Indian Penal Code and the Criminal Procedure Code and other criminal laws in the country, and every opportunity is given to such a person for a fair trial and for putting forward various pleas which will help him in his defence. But it is not always the minor mistakes for which a person is awarded capital punishment, there are a very large number of cases of regular habitual offenders and criminal persons who can never change for pathological reasons or persons who are easily provoked and highly disturbed. Even if they want to be good persons, they cannot be even if you give them the best conditions. There are certain people with very serious or severe disturbance in psychology or in their behaviour their pattern. No matter what you do, they can never be changed into good citizens. course, we have sympathy with a person who accidentally makes a mistake. He can be covered by various other sections of our criminal laws and so on. But capital punishment is meant for those who are hardened criminals, who cannot change their habits no matter what congenial surroundings you give them, who are by their very psychological make-up of such temperament.

Criminology is a highly advanced science now and psycho-analysis,

psychiatry give us enough information about the patterns of human behaviour, unconscious behaviour and so on. This is not a secret or anything new or unknown to our hon. Members here. They all know that the behaviour pattern of such persons is so highly motivated by crime that in spite of one's best efforts they cannot be changed.

Sir, sometimes we hope that people will not commit crimes when they will have plenty, when they will have enough food, clothing and shelter and everything in this world. But I beg to disagree with those who have this pious hope, because crime is committed not only for the sake of getting clothes, for the sake of getting money for getting shoes or medical treatment for one's wife and children but crime, or any other type of behaviour, is motivated by various other factors also, and these factors become more prominent and more intricate as the country becomes more and more industrialised. With the increasing pressures of modern life, and in an industrialised society, people have to work under very great stresses and strains which produce so many kinds of tensions that crime increases. Also with the struggle for life becoming more acute, with the social pattern changing i.e., the village pattern and joint family system—or whatever it was— becoming less effective, crime is bound to increase. In that 'slaTe normal sublimations of life were very great because of the joint family system and the village pattern or rural pattern. Now that Indian type of life or satisfaction derived out of it is going to be no more there in this modern industrialised state of affairs. crime and all sorts of gangsterism and •mch things will increase in the modern world.

You know, Sir, that America is one of the most prosperous countries of the world. There are other prosperous countries also, and it is there that the crime rate is extremely high. I do not say that the crime rate in other countries has gone up because of other

there. Capital punishment, whether it is there or not, crime will be there. Even if you abolish it, crime will not go down. It is a fallacy to think that crime rate will go down if capital punishment is abolished. Crime will be there, whether capital punishment is there not. Secondly, by and large, human beings are afraid of breaking laws and coming Into conflict with laws and with society. They want to follow the society's rules and regulations. A certain percentage will break them and yet a very large percentage of the people will not break those laws. They will follow those rules and regulations of the socfeTy. Therefore, if we really abolish this thing, we are not helping the society much because the fear of authority is very essential. A certain discipline is extremely essential in any society. Therefore, from this point of view also, I feel so. Particularly, some fear of authority and fear of laws should be there in the minds and hearts of the people. If they feel that they can do anything and get away with it, that is not a good convention or tradition for them to be guided by. So, I feel that the punishment should be deterrent. It would prevent people from committing crimes especially when human beings commit such serious crimes like brutal murders and all kinds of other crimes like dishonour -ing women, raping, killing of children and away—this happens day But this is not happening throwing them after day. because capital punishment is there but it might increase if capital punishment is not there or is done away with and they will tempted that they can get money if they do such things. I do not think we should make it easier for such people.

Another thing I feel is this that even now a large number of cases have come before us, before the various psychiatric clinics. Even in our welfare projects, we come across many cases of people who have become highly pathological. Not only that in later stages they become hardened crimi-

things or because the capital punishment is nals but in some cases, even a child or a boy of 16 cannot be cured. Such have been some of my cases. They have been coming to my centre but have been mixed up with all sorts of gangs, going with knives and they cannot be cured or helped by anybody. These are cases which are far gone and cannot be helped. can treat an illness in the early stages but not in the later stages. When a T.B. patient is dying, you cannot help him, no matter even if he gets the best of medical help. The same applies to a psychological case. A person who de-velopes a very strong criminal, pathological tendency can be helped in the initial stages but when he has gone far, no technical expert or other type of people can help him. Therefore, we have to appreciate the fact that those people cannot be cured. Maybff two or five out of 100 can  $\ge e$  helped but by and large, 70 to 80 per cent, of these people cannot be helped. Sometimes even children of 9 or 10 vears cannot be cured.- We have homes for all such adults in the various countries who cannot be cured" and helped. They go on pickpocketing and they go about with knives and cause a lot of damage to families and the people at large.

> Another thing is, we today in India, have not got money for taking care of our orphans, or destitute women or, hospitals and medical facilities. We do not have transportation facilities, for enough for helping our rural areas and backward areas. We have no money even for essential things like primary education which, for the last 13 years, unfortunately, could not be implemented in spite of thp provision in the Constitution and the best intentions of the people and the Government. When we do not have money even for the good things and for the basic amenities of life, what is the idea in our spending money for maintaining and prolonging the life of these criminals and pathological people? Therefore, I feel that we have no money for maintaining these people from 10 to 30 years. Therefore, I beg my hon. friend to withdraw th«

to say.

[Kumari Shanta Vasisht.] Resolution because it is a very expensive proposal apart from the various other handicaps that are there.

I feel that the money of the citizens should not be spent on maintaining these people who cause great harm. You may let them out of the jail but they repeat the behaviour pattern. You have innumerable cases where a person when let off, the moment he goes out he commits a crime. There is an inner compulsion-it is a compulsive nurosis-in him to commit a crime and he has to" be punished. Punishment is also a very great satisfaction to such human beings. That person is wanting to get punished. He needs to be punished. For that reason also, the criminal would want to be punished. He would behave in such a way that he should be caught and punished. For all these reasons, I feel . . .

SHRI SUDHIR GHOSH (West Bengal): Where has she found these?

KUMARI SHANTA VASISHT: There are very widely accepted principles of psychology based on analytical conclusions. After all, you realise that in every religion and in every society you say that if we are good, we should be appreciated for it and if we are bad, we should be punished. This is a principle that every society and every religion believes in, so that when I make a mistake, I fear that I may be punished. It is ingrained in human nature that we feel so. Similarly a criminal also, when he makes a mistake, he wants to be punished . . .

SHRI SUDHIR GHOSH: So little is known about this question as to whether capital punishment does in fact act as a deterrent or not. So little is known that it is perfectly legitimate for Mr. Mani to suggest: "Let there be a body of jurists to go into this."

(.Interruptions.)

KUMARI SHANTA .^-SHT: A good deal is known about human behaviour. As to what Mr. Mani says, I think it would be better for the jurists to spend their time on something more worthwhile and more useful to the society. That is all that I wanted

SHRI N. M. ANWAR (Madras): Sir, I move:

"That the question be now put."

MR. DEPUTY CHAIRMAN: The question is:

"That the question be now put"

SHRI AKBAR ALI KHAN (Anhdra Pradesh): Sir . . .

SHRI BHUPESH GUPTA: Let him have five minutes and then you put it.

MR. DEPUTY CHAIRMAN: It has already been moved.

SHRI P. N. SAPRU: He had got up before you put it.

MR. DEPUTY CHAIRMAN: No. The question is:

"That the question be now put." *The motion was adopted.* 

THE DEPUTY MINISTER OP HOME AFFAIRS (SHRIMATI VIOLET ALVA): Sir, this has been a long debate and even so, it would have gone on if the closure was not accepted on this side. The problem that the hon. mover has posed before the House is not a new problem. She of course put it with a great deal of study of other countries and a good deal of sentiment aa far as the abolition of capital punishment goes. It is nice fo make a comparative study of the different countries but it is better still to see the realities as they exist in our own country.

SHRI BHUPESH GUPTA: May I ask one question? Are you opposing itT

SHRIMATI VIOLET ALVA: You will know it

SHRI BHUPESH GUPTA: If she opposes it, let Mr. Datar oppose it. After all she is a woman.

SHRIMATI VIOLET ALVA: I think Mr. Gupta need not look upon me only as a woman. That is not a question of man or woman. It is a question of thinking rationally and having a correct approach in regard to the situation as it exists in India. A correct assessment has to be made, the question of man and woman and the question of sentiments should be put aside. I share the sentiments of all those who are here to abolish capital punishment but sentiment cannot give us the correct approach. What can give a correct approach is the correct assessment in the country, whether the time is ripe and opportune to bring in such a measure and to accept it by a mere resolution moved in this House.

Besides, Sir, there was nothing new that came out of this Resolution in this long debate than what had been said in 1959. It was the late Home Minister who intervened in the debate and gave the correct picture then as it existed when a similar motion was moved by Shri Prithvi Raj Kapoor. Nothing much has changed in the country. If things have changed, we have to be more vigilant about this particular crime of murdering people than we were even at that time when that Resolution was moved. Therefore, discussion on the academic level, that this country has abolished and that country has abolished capital punishment and so on, does not carry us very far. We have in India today a situation which we have to look into very carefully to see whether we have come to the stage when we can take this step. Perhaps; a time will come when it will be opportune and we ourselves will come and say that there is no dacoity, there are not many murders, that the rate has gone down to the minimum, that it is negative and therefore, we can now venture 10 take such a step and abolish

capital punishment. But as things now are, as they are before us today, I think, the time is not yet ripe. I would have very much liked the hon. mover to have given us an assessment of the situation which exists today in India, from State to State, from place to place or from region to region oven in U.P. from where she comes. It would have been much better if she had given us an assessment of\* the situation at present, instead of quoting Gandhiji and his murderer and citing other instances in India and then pleading for the abolition of capital punishment.

SHRIMATI SAVITRY DEVI NIGAM: (Uttar Pradesh): But the Home Ministry failed to supply me those facts.

SHRIMATI VIOLET ALVA: The Home Ministry is not the only agency to supply facts to the hon. Member. The hon. mover, when she brings forward a Resolution of this nature, herself must do a little research. A little research on one's own individual level is good and it gives greater satisfaction.

SHRIMATI SAVITRY DEVI NIGAM: What about official records?

SHRIMATI VIOLET ALVA; If the hon. Member will only listen to me, I shall place the figures before the House which can be used if she wants to move the same Resolution after two years.

Shrimati Savitry Devi Nigam: But at that moment I did not have them.

SHRIMATI VIOLET ALVA: Let me say this, that social workers we all are basicarry, before we become this or that, and it is our duty to create public opinion in the country and to create conditions in the country so that we can safely say we can now abolish capital punishment. Of course, I do not say that India lags behind any other country in the matter of having a progressive approach to the treatment of criminals. We are very

[Shrimati Violet Alva.] progressive and we are constantly examining every day how we can not only reform the criminals but also how we can give up this retributive nature of punishment. Therefore, in this progressive approach, we lag behind none. Not long ago, we abolished whipping. Whipping punishment is no more there on our Statute Book. Recently we passed the Probation of Offenders Bill and that is also on the Statute Book. We are going on progressively. But as some speaker said just now\* we have to see if crimes-are going down or going up. If these figures are not going up, are they definitely going down? Here I must say that it is not so yet and therefore, to think of abolishing capital punishment now is rather premature. Crimes in fact are now spreading even among juveniles.

SHRI BHUPESH GUPTA: Then how are we progressing?

SHRIMATI VIOLET ALVA: Please let me state the case. The circumstances or the conditions in our society are so vitiated that we still need deterrent methods to put down crime. Unfortunately, it is true that crime figures are not satisfactory even today to permit of Government's accepting Resolution of this nature. Public sentiments at present and public opinion are two factors on which we should consider this Resolution. But the approach of the hon. mover was more theoretical than practical and as I have already said, on this issue there is no question of a woman's heart and a man's heart. I think the heart is sound, both of man and of woman. In former days, it was the man who brought about many penal reforms, but now woman is also coming out and joining man in this wofk and the approach to these problems has to be a rational one. Of course, a certain amount of sentiments also can play some part; but we should not be carried away by sentiments. The existing circumstances are such that a Resolution like the present one cannot be accepted. We talk ahout violence and nonviolence. But this has nothing to do with violence or nonviolence. That may be there in political ideology or political theory and practice.

The hon. the mover has said that you should not equate life with life. I grant you cannot equate life with life. Yet we have to carry "on and if you see the figures and if you see our provisions in our Constitution and if you see the codifications of our laws and penal laws on the Statute Book, you will find that a murderer is given a chance and help at every stage. First, if he cannot have a defence counsel, the State gives him one. Then as an hon. Member said here, he can move the Governor. He can move the President. He can move the Minister. He can move anybody. And certainly people's hearts are not closed. Here I may say that even recently there was the case of a doctor who did away with his patient and commutation of sentence was granted to him. These cases should be very carefully seen and if a cold-blooded murder is committed, there is no other way by which society can be recompensed than by taking a life for a life. Sometimes murders are committed even for very small things. They are pathological cases, resulting in coldblooded and calculated murders. I do not want to go back to the speech of the late Home Minister in which he cited how children were mutilated and murdered. Are such people now to escape the gallows? I had also stated how a child's eyes were pulled out and when the mother was offering alms, she found it was hep own child. If this sort of things go on still, then certainly it is not yet time to do away with capital punishment.

It was argued here that a crime might be committed in a fit of insanity. I may say that if it is due to a fit of insanity, that is taken into account not only by the court of law but even afterwards, when mercy appeals are made. It was the hon. Member, Diwan Chaman Lall—I am sorry he is not here now—who said that many an innocent man has been sent to the-

gallows. While I cannot say that there never was an innocent man who went by mistake to the gallows, the manner in which he put forward the figures tended to show that a large section of them were innocent. That is not the case. I may point out to the House that the general feeling in the public is that we are lenient and even our courts are lenient. It should be so, for the judiciary is independent. Nevertheless this element should also be taken into consideration. Up to now we had the jury system. It is now being done away with. Nevertheless the process of law is so carefully considered in India and there are also the provisions in our Constitution so that a man's neck is always safeguarded up to the end.

Of course, again a difference has> to be made between a mental case and a cold and calculated murder. In a mental case the man gets into a fit of insanity and commits the crime. An hon. Member said that psychiatrists should study the murderer while he is undergoing trial or is in detention. Now, with all the prison reforms that we have and the manner in which it is progressing from stage to stage, I may say that that time is not far away. Even now psychologists and psychiatrists are available for the prison inmates so that their psychology and their character and their subconscious mind could be not only studied but could also be treated.

As I said, a Resolution on this subject was moved by Mr. Prithvi Raj Kapoor two years ago and before that also we had one. We had one in 1956, another in 1959 and a third now in 1961. If the hon. Member expects this Resolution to be adopted in this House, then it was her bounden duty to say that since the past two occasions when this subject was discussed things have changed. conditions have changed and society has improved, that the madness of murdering and killing is not there as it used to be before. We hear now of political murders. Should we, in these circumstances, try to correct society or give

up capital punishment to begin with and then correct society? Let us Dot put the cart before the horse. We want to build up a Welfare State and a Welfare State does not fall from the heavens. If the other countries have abolished capital punishment, they have reached that stage by hard endeavour and then they have abolish-' ed capital punishment. late Home Minister cited some figures and I shall give the latest figures in regard to the proportion of murders to one million of population in India in 1958 and 1959. In 1958, the number of murders was 10,661 and in 1959 it was 10,721. Now, the number of murders related to one million inhabitants was 29'6 and 298 respectively. New, this figure is high. In the countries where capital punishment has been abolished, the figure is very low, it comes down to four in a million or less than that. Netherlands it was one to a million, in Great Britain, for the first fifty years of this century it was 3-89 murders to a million—this is tor England and Walesfor Scotland it was 2-52. So, it is clear that murders are being committed not only by the mentally deranged in India but by others as well. The mentally deranged people get attention automatically from the State and are offered other facilities. This is taken into account even evidence is led in the courts of law. In the United States six States have no capital punishment and nine States have restored it after having been without it for periods varying from twentye ght years.

SHRIMATI SAVITRY DEVI NIGAM: For political reasons.

SHRIMATI VIOLET ALVA: Political or no political. Why should we differentiate? Murder is a murder, and for political reason or any other reason, murder is a crime arid murder should be put down. All the countries of the British Commonwealth have retained excepting Queensland and New Zealand where it was abolished in 1941 but was re introduced in 1950 on account of the rise in the number of

[Shrimati Violet Alva.] murders. Take our neighbour, Ceylon. They had abolished the punishment but re-introduced it after the murder of the late Prime Minister. In the United Kingdom, of course, the Bill v.as rejected by an overwhelming majority in the House of Lords. In the House of Commons it had a narrow majority. Nevertheless, in the United Kingdom, capital punishment *if* back. This means that even those countries that are Welfare States have found reason to introduce capital punishment though, of course, like us, they must be keeping it to the minimum.

All the States are against the abolition of capital punishment in India. The law on the subject is very elastic in our country. It gives greater discretion to the courts to award alternative punishment and if you sit in a court of law, you very often find that the alternative punisTTment is given and it is only when guilt Is proved to the hilt that capital punishment is awarded. We have, of course, the jury system which is being given up in some States. Finally come the mercy petitions to the State Governors and the President. The State Governors and the President give reprieve. I shall give you the figures in regard to the number of mercy petitions that come from year to year. The number of mercy petitions received in 1959 was 257 and the number of cases in which the sentence was commuted was 56; in 1960, 263 mercy petitions were received and in respect of 47 cases, the sentence was commuted. Every case is analysed at every stage and even at the stage when the case comes finally to the Governor or the President it is looked into very carefully. It is true that even the hon. Members of Parliament and also those outside who are concerned about the welfare of the man who is going to be hanged take up his case. We always receive mercy petitions and we try our best to find out whether he deserves that little mercy or not and it is only in the final stage that his petition is rejected. I would like to know, granted hypothetically that capital punishment is abolished, whether the hon. Member would be prepared to say that murder would be no more committed, dacoities would be no more, heinous crimes would be no more or would vanish.

SHRI BHUPESH GUPTA: Would you say that the number of murders would be more?

SHRIMATI VIOLET ALVA; I am asking the hon. Member. We have to see the picture on the other side also, the manner in which the victim is hacked, the manner in which his people suffer, the manner in which society suffers and the insecurity that others feel if a criminal goes unpunished.

SHRIMATI T. NALLAMUTHU RAMAMURTI: Has deterrent punishment through enforcing of capital punishment decreased crime?

SHRIMATI SAVITRY DEVI NIGAM: I never told her that . . .

SHRIMATI VIOLET ALVA: I never interrupted the hon. Me.mber. She has the right of answering.

We ourselves have framed laws and make punishment more stringent for kidnapping, distorting, maiming and so on. These things are there in our country and we want to effectively use the law to make it deterrent so that in cases where deterrent punishment helps, it must be deterrent.

Finally, I would like to talk about the police and their responsibility and the risk that they run without the safeguard of capital punishment. There have been cases where murderers come out after decades, a decade or a decade and half and pursue the man who got them convicted. This type cf cases are known to society. The approach of the police has to be looked into, the increased risk the polic\*

would be undertaking or would be exposed to in the capture of criminals without the safeguard of capital punishment. I do not want to go into all of these factors. There are so many factors that are known. Murder films and all that were discussed here but here we are discussing capital punishment and the abolition of it. When we discuss such a measure, I think, we should also take into account the other circumstances that prevail and the other conditions that are not discouraged sufficiently that bring about not only crime but sometimes small crime that leads on to a capital crime. I do not think the time is ripe. In principle I agree with her but in practice the time has not come and it is not ripe to accept this Resolution. I should, therefore, oppose it. In the present day society, India is not yet ripe for this reform. Historically, of course, we have known our country. I heard hon. Members speak about the historical background, about our philosophy, about our philosophy of live and let live, violence and nonviolence. That is beside the point. We want to govern and build up the country. We ourselves are keen on reforms but the time must be opportune when these reforms could be introduced. The community has not reached that stage when we can suggest the

Now. about the amendments, I will begin with the 4th amendment of Mr. Mani which suggests the setting up of a commission consisting of persons of judicial status and Members of both Houses. I do not think this amendment, if accepted, would carry us anywhere. We already have the Law Commission. We have then the different stages in the trial of capital offences. It is constantly receiving our attention. And if it is to be done the Law Commission could certainly examine it from time to time but to set up a separate commission would rot help us in any way. Therefor\*, I oppose It.

abolition of capital punishment. Therefore, I oppose this Resolution end would request the

hon. mover to withdraw it.

Now, I come to the first amendment

SHRI SUDHIR GHOSH: Has the Law Commission gone into this question of whether or not capital punishment does . . .

MATT VIOLET ALVA: It can go into the question whenever we move it or even by itself.

Now, I come to the first amendment which wants a rationalisation of laws prescribing capital punishment.

SHRI SUDHIR GHOSH: But it is not the function if the Law Commission to go into this question.

SHRIMATI VIOLET ALVA: In any case a commission newly appointed could not come to any valid conclusions especially on this subject.

Now, the object of Mr. Sinha's first amendment is to extend the scope of the Resolution. The Resolution itself is not acceptable and therefore this amendment is not acceptable to us. Sir, I oppose both the amendments.

MR. DEPUTY CHAIRMAN: Shrimati Savitry Devi Nigam. You have seven minutes.

SHRIMATI SAVITRY DEVI NIGAM: I will have to continue because I will not be able to reply to all the points.

Sir, I am very very grateful to those Members who have supported my Resolution but I am also grateful to those who have not supported this Resolution directly because they have cited many horrid stories; nd stated a number of instances where in spite of the fact that capital punishment is *on* the Statute Book those crimes have been committed. So indirectly they have also supported me. They are also of the opinion that this capital punishment has proved to be useless. -I am also grateful to the hon. Deputy Minister because she has f.lso supported me in a way quite strongly when she says that though thia eipital

[Shrimati Savitry Devi Nigam.] punishment has been on the Statute Book, still the number of murders is on the increase. ThaT~is quite sufficient to prove my case and that is quite sufficient to prove that Government should take immediate steps to appoint a commission as has been suggested.

SHRI K. SANTHANAM (Madras): Would the hon. Member suggest the abolition of the punishment for theft because thefts are going up?

SHRIMATI SAVITRY DEVI NIGAM: The hon. Minister put me this question as to whether after the abolition of capital punishment there will be no further cases of murder. S'r, capital punishment is not a cure for murder and how could the abolition of capital punishment be a cure for murder? The hon. Minister with her own arguments has supported me.

Sir, I have heard the views expressed by various hon. Members' with great interest. I am sorry that some of the hon. Members were not present at the time when I put forward arguments, all the relevant facts, figures and statistics, to prove that this capital punishment has no deterrent effect. Whether we take the case of India or whether we take the case of has Ceylon where it heen reintroduced, or whether we take the case of any other country, it has been proved that capital punishment has got no deterrent effect on the psychology of criminals whatsoever. Even the the hon. Miss Shanta Vasisht, after some arguments against it, has told in very clear words that it is a fallacy to think that capital punishment has got any deterrent effect and that it has been responsible for dissuading people from committing murders. If the other hon. Members who have spoken against the Resolution had been present here when was quoting the evidence from the Report of the Royal Commission and from various other documents, they would never have repeated these hackneyed

arguments and hackneyed stories to prove their case which has got no relevance or substance in it.

Sir, many hon. Members have, stated that there is a class of depraved persons. It is a very wrong fact and this has been coming down from the Stone Age that because some persons are *sudras* they are depraved people. They have bad habits and that is why they are sudras. This has been an argument of the old days and I was very much surprised at this that this same argument should be advanced that any class or community or a race could be deprayed. It is a barbarous argument and I would request my hon. friends that in this twentieth century this type of argument that a class could be depraved or a cummunity could be depraved, should never be repeated. Take the case of our great rtshi, Valmiki. If he had been executed, we would never have had the Ramayana. Such a great religious book like Ramayana which is a part of our culture, which is the backbone of our civilisation, would never have been given to us if he had been executed because he was a murderer. He could be saved. Why not these innocent people who have got no defence, who are poor? Hon. Members have accused me of being theoretical. I am so sorry that they do not know this- fact that I have taken the life history, that I have interviewed 145 prisoners who had been condemned to death and I can tell you that they constituted pretty good human material. Many of them were innocent. And out of 145, there were 93 who came from the Scheduled Castes and Scheduled Tribes. If they had not been so poor, they would not have been condemned to death. Many people from the upper classes commit murders but because they can engage big lawyers, they are never condemned. They never even get punished for a few days; thev are immediately bailed out with all their influence but I think the poor people are sent to the gallows. I am sorry that some Members have advanced

strange arguments. They say public opinion is not ready. It is most obvious. Public opinion is not ready but it is baseless to use it as an argument. I would ask th's question. Are we going to be guided, is this hon. House going to be led, by public opinion, or are we going to lead public opinion?

SHRI D. A. MIRZA: Have you ever moved with murderers?

SHRIMATI SAVITRY DEVI NIGAM: I have already stated that I have interviewed 145 murderers; not only that, I have cooked the last meal for 25 murderers.

DR. SHRIMATI SEETA PARMANAND (Madhya Pradesh): Sir, could the hon. Member . . .

MR. DEPUTY CHAIRMAN: Order, order. She is not yielding.

SHRI D. A. MIRZA: In which jail did you cook the last meal?

SHRIMATI SAVITRY DEVI NIGAM: I can tell you outside. Don't ask irrelevant questions.

Sir, the question of creating public opinion is a very relevant one. I can

say that this august House has 1 P.M. been blessed with so many

great leaders of society who are capable to creating public opinion and who are leaders of the society in every respect. For no social reform, even for the Hindu Marriage Act, there was any proper public opinion. Still we brought forward that legislation because here the leaders who are Members of this House are responsible *for* creating public opinion and are responsible for reforming society. That is why this argument is also quite baseless.

Some Members have said that you must have sympathy for the victims. I have every sympathy for the victims. If death could cure crimes, if

death could restore the life of the victim, I would say that I myself would support the retention of capital punishment. By just murdering the murderer, neither we show any sympathy for the victim's family nor do we show any sympathy for the victim who has been murdered by the State and his family. Our State is a welfare State. I wish some of the hon. Members could have advanced this suggestion that at least the family of the person who is murdered by the State, by capital punishment, should be given some protection, because his family and children, whose bread-earning is deprived of, are not given any protection by our so-called welfare society. So, I would again appeal that this type of argument, which has got no' substance, should not be advanced.

The hon. Member, Shri Santhanam, advanced this argument for the retention of capital punishment, namely, in order to educate people. What a nice and reformed way of educating people! Capital punishment is there on the Statute Book and I would like to know whether it has been successful in giving education in the real form and of the type which Mr. Santhanam wants to give to the people. I would have supported the retention of capital punishment if it has been successful in giving education to the people. It is not a very civilised way of educating people. Even that uncivilised way and most barbarous way of educating people has not been effective. That is my point.

Some hon. Members have said that this type of capital punishment and other punishment have got some deterrent effect. I would like to ask them, 'Whipping also has a very great deterrent effect; why has it been abolished?' People used to shudder at whipping. Whipping has been abolished because, in spite of the fact that the Whipping Act was there, in spite of the fact that many people were used to be whipped, people were committing crime.

SHRI D. A. MIRZA: That was a mistake.

SHRIMATI SAVITRY DEVI NIGAM: Many countries' names have been quoted by hon. Members. I would like to quote some more names, which were very cleverly not mentioned, names of States where capital punishment has been abolished, *viz.*, Norway, Sweden, Finland, Denmark, Holland, Belgium, Portugal, Italy, Latvia, Rumania Lithuania, Czechoslovakia, Hungary, Russia and Switzerland.

(Interruptions.)

SHRI N. M. ANWAR: In Russia Beria was murdered.

SOME HON. MEMBERS: Not Russia.

SHRIMATI SAVITRY DEVI NIGAM: I am not going to yield, please. Time is very short. They have not got this capital punishment on their Statute Books. And then in about ten States in South America and many more countries, which I am not going to quote because time is very short capital punishment has been abolished. The hon. Minister has said that . . . .

SHRIMATI VIOLET ALVA: May I know, Sir, from where she brings the information about the U.S.S.R. having abolished capital punishment?

SHRIMATI SAVITRY DEVI NIGAM: This information has been given by the reference section.

SHRI D. A. MIRZA: Liquidation goes on there.

Shrimati Savitray DEVI NIGAM: The hon. Minister has advanced the argument that it <sup>na</sup>s been reintroduced in a number of countries. I would like to say, here is the Royal Commission's Report, if she goes through th's Report, she will find that in most of the countries where it has been reintroduced, it has not been reintroduced because the rate of murder increased by the abolition of capital

punishment. It has been reintroduced to punish a particular person, political person, by the political group elected to power. In most of the States that has been the reason for reintroducing capital punishment. Take the case of Ceylon, a living example before us. I can read out the relevant passage from the Ceylon Commission's Report. It has been accepted in the Ceylon Commission's Report that it has not been proved by any evidence whatsoever that in the absence of capital punishment the number of murders increased. Because, they wanted to punish the murderer of Shri Bandara-naike, they have reintroduced capital punishment. Instead of killing these persons . . . (Time bell rings). I want one minute more.

MR. DEPUTY CHAIRMAN: No You have already taken eight minutes. No extension of time on Resolutions. Order, order.

SHRIMATI SAVITRY DEVI NIGAM: Instead of killing the person, please maintain human dignity. Please find out what the criminal has lost. Actually the execution is over in hardly two minutes. If that man is kept in prison, if he gets the time to repent and reform himself, then the actual purpose of punishment of a criminal would be served.

MR. DEPUTY CHAIRMAN: What do you do with your Resolution?

SHRIMATI SAVITRY DEVI NIGAM: Capital punishment was first invoked for murder at a time when prisons of the modern type were non-existent. But as prisons of the modern type are in existence, I do not see any reason why capital punishment should not be abolished.

Some Members have criticised Diwan Chaman Lall's argument that many innocent persons are executed.

SHRI A. D. MANI (Madhya Pradesh): May I ask the hon. Member whether she is pressing her motion or I withdrawing it? 3835 Legislation for Abolition [ 8 SEP. 1961]

MR. DEPUTY CHAIRMAN: You have to finish now. The time is up.

SHRIMATI SAVITRY DEVI NIGAM: I want two minutes more.

MR. DEPUTY CHAIRMAN: No more two minutes. Please let me know what you want to do with your Resolution. Your time is over. There is no extension of time on Resolutions.

SHRIMATI SAVITRY DEVI NIGAM: But then the House agreed to sit for a .few minutes more.

MR. DEPUTY CHAIRMAN: Only to the extent of time allowed by the rules.

SHRIMATI SAVITRY DEVI NIGAM: I will again say that the death penalty is irreparable. It is irreparable because it has been proved by a number of committees appointed by the English Parliament in 1811 and a New York Legislation in 1845 that a number of persons are executed who are quite innocent.

(Time bell rings.)

MR. DEPUTY CHAIRMAN: Let me know what you do with your Resolution. You have to sit down now.

SHRIMATI SAVITRY DEVI NIGAM: Lastly, I will say this.

PROF. M. B. LAL (Uttar Pradesh): She is pleading for unfortunate men.

SHRIMATI SAVITRY DEVI NIGAM: The hon. Minister herself accepted the very priniciple of abolition of capital punishment and she has also assured us that the time s, according to her, not ripe for it. That is why I beg leave to withdraw it.

MR. DEPUTY CHAIRMAN: I have to put the amendments to vote first. The question is:

1. "That after the words 'in India' the owrds 'and for the rationalisation of laws prescribing capital punishment' be added."

The motion was negatived.

of Capital Punishment 3836

MR. DEPUTY CHAIRMAN: The question is:

4. "That for the words 'undertake legislation for the abolition of capital punishment in India' the words 'set <sup>U</sup>P <sup>a</sup> Commission consisting of persons of judicial status and Members of both Houses of Parliament to enquire into and report on the desirability of undertaking legislation to abolish capital punishment in India' be substituted."

The motion was negatived.

SHRIMATI SAVITRY DEVI NIGAM: Sir, I beg leave to withdraw my Resolution.

MR. DEPUTY CHAIRMAN: Has she leave of the House to withdraw her Resolution?

HON. MEMBERS: No.

MR. DEPUTY CHAIRMAN: I will put it to vote. The question is:

"This House is of opinion that Government should take immediate steps to undertake legislation for the abolition of capital punishment in India."

The motion was negatived

MR. DEPUTY CHAIRMAN: The House stands adjourned till 2.30.

The House then adjourned for lunch at ten minutes past one of the clock.

The House reassembled after lunch at half past two of the clock, THE VICE-CHAIRMAN (SHRIMATI T. NALLAMUTHU RAMAMURTI) in the Chair.

# RESOLUTION RE SETTING UP COMMISSION OF ENQUIRY ON PUBLIC HEALTH

The VICE-CHAIRMAN (SHRIMATI T. NALLAMUTHU RAMAMURTI): Mr. Jugal Kisore may now move the Resolution that stands in his name.